

**Issue of Letters of Intent to FERA  
Companies and MRTP Houses**

9740. SHRI HARIKESH BAHADUR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to lay a statement showing:

(a) the policy for granting letters of intent to FERA companies and MRTP houses for manufacturing of the items which are already produced by an Indian company without any foreign technology;

(b) what is the policy for retaining an item already produced by an Indian company as a high technology and whether a list of high technology items is reviewed from time to time;

(c) if so, by when; and

(d) how many such reviews have so far been made, results of such reviews and the decisions taken at each review with details of items involved and the names of their manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) The policy relating to grant of letters of intent for manufacture of drug items to foreign companies and MRTP companies is contained in the Drug Policy Statement which was laid on the Table of the Sabha on 29th March, 1978. All Industrial Licence applications from drug manufacturing companies are examined in the light of the New Drug Policy which contains provisions applicable to the three Sectors viz., Foreign Companies, Public Sector Companies and Indian Sector Companies (MRTP and non-MRTP). Under the New Drug Policy preferential treatment has been given to Indian non-MRTP companies as compared to foreign companies and MRTP companies. Some other aspects like demand and supply of the concerned bulk drug, stage of manufacture, technological competence are also kept in view while taking decisions on Industrial Licence applications.

(b) Under the New Drug Policy, a High Level Committee was set up in April, 1978 to identify bulk drugs not involving high technology. The Committee considered the manufacturing processes of 207 bulk drugs being produced by foreign drug companies and found that 93 of these involved high technology. No review has been carried out so far.

(c) and (d). Does not arise.

**Complaints against the Mal-Functioning of Officers at Law Level**

9741. SHRI VIJYA KUMAR YADAV: Will the Minister of ENERGY be pleased to state:

(a) the arrangements made in his Ministry to hear the grievances of staff members by the high officials in case they do not get justice at lower level; and

(b) how many grievances/complaints against the mal-functioning of officers at lower level have been received during the last three years indicating details of such grievances/complaints etc. and action taken to hear or deal with the same?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). Grievances and complaints received against any official in the Ministry of Energy are dealt with at appropriate higher levels and necessary action is taken from time to time in accordance with the relevant rules and instructions.

**Amendment to M.R.T.P. Act**

9742. SHRIMATI MADHURI SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) by when Government propose to amend the Monopolies and Restrictive Trade Practices Act to increase

the coverage and plug existing loop-holes; and

(b) the details of such amendments proposed and the likely date by which necessary legislation is expected to be enacted?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):** (a) and (b). Certain proposals for amending the Monopolies and Restrictive Trade Practices Act pursuant, *inter-alia*, to the recommendations made by the Sachar Committee are now in the final stages of consideration and processing by Government. As the matter involves legislative enactment, it is not possible to specify the likely date by which the legislation would be enacted.

**Telecasting of President Award Films of Different Languages on Delhi T.V.**

9743. **SHRI K. MALLANNA:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to improve the standard of Delhi Door-darshan by showing films of such pattern—Sujata, Parakh, Madhumati etc. as has recently been shown; and

(b) whether Government also propose to bring improvement by showing the President Awarded films of different languages?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE):** (a) Yes, Sir. Government have taken steps in the direction of improving the standard of Doordarshan whether in the field of feature films or other programmes.

(b) The award winning feature films are always given preference over other films during the course of selection of feature films for telecast from TV network.

**Request from Gujarat for Replacement of Small Units at Kandla**

9744. **SHRI C. D. PATEL:** Will the Minister of ENERGY be pleased to state:

(a) whether the Central Government have taken any decision on the request of the Government of Gujarat on a scheme of replacement of small units at Kandla by one unit of 60 MW; and

(b) if not, the time likely to be taken by Government thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):** (a) and (b). Gujarat Electricity Board had sent a proposal for the replacement of old and smaller units at Kandla by a new 60 MW unit. However, as the coal availability for the 60 MW set was not confirmed by the Department of Coal, Gujarat Electricity Board was advised to drop the proposal. Notwithstanding the above position, the feasibility of burning both coal and lignite in the same boilers is being examined. Moreover, availability of coal for sustaining about 600 MW of new capacity for Gujarat projects from IB valley coal fields has recently been indicated. Gujarat Electricity Board have also been requested to update the cost estimates. The matter would be considered further on receipt of the requisite information and confirmation about availability of coal for this project.

**Off-shore drilling rigs for ONGC**

9745. **SHRI CHINTAMANI PANI-GRAHI:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are considering to buy two more off-shore drilling rigs for ONGC.

(b) if so, whether Government are negotiating with any foreign firm; and